- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBALAFFAIRS (SHRIMATI RENUKA SINGH SARUTA): (a) to (d) Ministry of Rural Development, Department of Land Resources (DoLR), which is the nodal Ministry dealing with land acquisition matter, have informed that the land acquisition is undertaken by the Central and State Governments under various Central and State Acts, including the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 and the provisions of the RFCTLARR Act, 2013 are implemented by appropriate Government as defined under Section 3 (e) of the said Act. DoLR has also informed that they do not centrally maintain data relating to land acquisition (including displaced tribal communities) by States or other authorities.

## Forest villages in Gujarat

 $\dagger 2063$ . SHRI NARANBHAI J. RATHWA: Will the Minister of TRIBALAFFAIRS be pleased to state:

- (a) the number of forest villages in Gujarat at present;
- (b) the criteria for declaring a village as a forest village; and
- (c) the details of development related works being carried out in these forest villages and the Total expenditure incurred on the same during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RENUKA SINGH SARUTA): (a) As per the information provided by Government of Gujarat, there were 196 Forest Settlement villages in the State of Gujarat. All villages, except 14 villages in Protected Areas have been declared as Revenue Villages.

(b) Section 2 (f) of The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 provides that "forest village" means the settlements which have been established inside the forests by the forest department of any State Government for forestry operations or which were converted into forest villages through the forest reservation process and includes forest settlement villages, fixed demand holdings, all types of taungya settlements by whatever name called, for such villages and includes lands for cultivation and other uses permitted by the Government.

<sup>†</sup>Original notice of the question was received in Hindi.

(c) Development work like road, drinking water, school, electrification, sanitation, etc. are done in forest settlement villages by the respective line Departments and Forest Department of State Governments. Total fund utilised by Forest Department of Gujarat in the Forest settlement villages during last three years is as under:—

[5 December, 2019]

('in lakhs)

Sl. No.	Year	Funds utilized
1.	2016-17	₹ 223.98
2.	2017-18	₹ 232.45
3.	2018-19	₹ 42.02

## Displacement of tribals

- †2064. SHRI RAKESH SINHA: Will the Minister of TRIBAL AFFAIRS be pleased to state:
- (a) the details of tribal population/number of families displaced during the period from 2015 to 2019;
  - (b) the State-wise details thereof;
  - (c) the reasons attributable for the said displacement;
- (d) the provision in place for Government assistance to those who are displaced; and
- (e) whether Corporate Social Responsibility (CSR) fund is being utilised for the displaced tribal population?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RENUKA SINGH SARUTA): (a) to (c) Ministry of Rural Development, Department of Land Resources (DoLR), which is the nodal Ministry dealing with land acquisition matter, have informed that the land acquisition is undertaken by the Central and State Governments under various Central and State Acts, including the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 and the provisions of the RFCTLARR Act, 2013 are implemented by appropriate Government as defined under Section 3 (e) of the said Act. DoLR has also informed that they do not

<sup>†</sup>Original notice of the question was received in Hindi.